

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515
IB-854/PB/2018
IA/520/2024

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.

.....Applicant

Vs.

BHA Associates Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 23.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/ : Mr. Akankrita Sinha, Adv. in IA/520/2024
Liquidator

For the Respondent : Mr. Arpit Dwivedi, Adv. in IA/520/2024

ORDER

IA/520/2024:-

Ld. Counsel on behalf of the Applicant is present. Mr. Arpit Dwivedi Ld. Counsel appears on behalf of the Respondents and submitted that he has been engaged recently and therefore, sought time to file Vakalatnama and reply. It is noticed that on the last date of hearing some other Counsel had appeared on behalf of the Respondents and sought time. Last opportunity is given to the Respondents to file their reply and appearance, failing which the matter will be considered on the basis of material available on record. List the matter on **10.05.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)